

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: DELHI.

REGN. No.OA 854/86.

Dated: 21st October 1986.

Shri Bakshi Ram Applicant.

Vs.

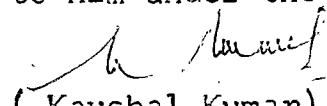
Delhi Administration & Respondents.
Others.

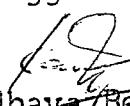
Coram:- Mr. Justice K. Madhava Reddy, Chairman
Mr. Kaushal Kumar, Member.

Applicant through Shri Bhgwan Dass, counsel.

(Judgement of the Bench delivered by Mr. Justice K.
Madhava Reddy, Chairman)

Against the order of compulsory retirement, there is a specific provision for an appeal/revision. Admittedly, the applicant has not availed of that remedy. In view of Section 20 of the Administrative Tribunals Act, 1985, an application under Section 19 shall not ordinarily be entertained unless the Tribunal is satisfied that the applicant has availed of all the remedies provided to him under the relevant Service Rules as to redressal of his grievances. We do not find any special circumstances to entertain this application, filed without avail^{of} such a remedy. We, however, direct that if an appeal/revision is filed within 15 days from today, it shall be entertained and considered by the Competent Authority on merits. This application is, therefore, dismissed on the short ground. This order will not preclude the applicant from moving the Tribunal if after exhausting all the remedies available to him under the Service Rules he is still aggrieved.


(Kaushal Kumar)
Member 21.10.86


(K. Madhava Reddy)
Chairman 21.10.86